

Grants-in-aid: - With a view to promoting studies and research in matters of Law, the Department of Legal Affairs sanctions grants-in-aid to the certain institutions engaged in research in the field of law. The objectives/activities of these grantee institutions are as under:-

#### 1. THE INDIAN LAW INSTITUTE (ILI), NEW DELHI:

The Indian Law Institute (ILI) was founded in 1956 primarily with the objective of promoting and conducting legal research. The objectives of the Institute as laid down in its Memorandum of Association are to cultivate the science of law, to promote advanced studies and research in law so as to meet the social, economic and other needs of the Indian people, to promote systematization of law, to encourage and conduct investigations in legal and allied fields, to improve legal education, to impart instructions in law, and to publish studies, books, periodicals, etc. Hon'ble Chief Justice of India is the ex-officio President of the Institute. The Law Minister of Government of India & the Attorney-General for India are its ex-officio Vice Presidents. Third Vice-President is elected by the members of the Governing Council, from among themselves. Judges of the Hon'ble Supreme Court of India and High Courts, prominent lawyers, Government officials and Professors of Law are represented in the Governing Council of the Institute. The Indian Law Institute was granted Deemed University status in the year 2004. Department of Legal Affairs releases recurring grants-in-aid to the ILI to meet the expenses towards Salaries of its Employees and other activities.

#### 2. INTERNATIONAL CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION (ICADR), NEW DELHI:

The International Centre for Alternative Dispute Resolution (ICADR) was registered under the Societies Registration Act, 1860, on 31<sup>st</sup> May, 1995. It is an autonomous organisation with its Headquarters at New Delhi and Regional Centres at Hyderabad and Bengaluru. It has been established to promote, popularise and propagate alternative dispute resolution methods to facilitate early resolution of disputes. Initially, Department of Legal Affairs released a Corpus Grant to the ICADR. Thereafter, Department of Legal Affairs releases non-recurring grants-in-aid to the ICADR to develop infrastructure of the centre from time to time.

### 3. INSTITUTE OF CONSTITUTIONAL AND PARLIAMENTARY STUDIES (ICPS), NEW DELHI :

The Institute of Constitutional and Parliamentary Studies was setup on 10<sup>th</sup> December, 1965, with the aim to promote and provide for Constitutional and Parliamentary Studies with special reference to the evolution and working of the Indian Constitution in all its aspects is the principal object of the Institute. Department of Legal Affairs releases recurring grants-in-aid to the ICPS to meet the expenses towards Salaries of its Employees and other activities.